

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.17707/2024

(Arising out of impugned final judgment and order dated 28-04-2023 in DBCRA No.20/2022 02-03-2022 in DBITA No.69/2019 passed by the High Court of Judicature for Rajasthan at Jaipur)

PR. COMMISSIONER OF INCOME TAX 1 JAIPUR

Petitioner(s)

VERSUS

M/S GILLETTE INDIA LTD.

Respondent(s)

(With IA No.118293/2024-CONDONATION OF DELAY IN FILING and IA No.118295/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)      Mr. N. Venkatraman, ASG  
                                 Mr. Raj Bahadur Yadav, AOR  
                                 Mr. Dhruv Sharma, Adv.  
                                 Mr. Anmol Chandan, Adv.  
                                 Mr. Amit Sharma B, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1      Issue notice on the application for condonation of delay in filing the petition and on the Special Leave Petition.
  
- 2      Tag with Civil Appeal No 132 of 2016 [*Canon India Private Limited vs Deputy Commissioner of Income Tax*].

(CHETAN KUMAR)  
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)  
Assistant Registrar

